

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2462
ANSWERED ON:06.02.2014
REVIEW OF PERMORMANCE OF CHANNELS
Sugumar Shri K.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of licenses granted by the Government for broadcast/telecast of radio and television programmes in the country, State/UT-wise separately for radio and television channels;
- (b) the number of licenses granted for airing news, State/UT-wise;
- (c) whether the Government has conducted any review of the performance of the radio/television channels particularly to confirm whether they meet the statutory norms; and
- (d) if so, the details thereof and the follow-up action taken thereon after the review?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION & BROADCASTING (SHRI MANISH TEWARI)

(a) & (b) At present 243 private FM radio stations are functioning in the country under Policy on expansion of FM Radio Broadcasting services through private agencies. Details of state-wise permissions are enclosed at Annexure. No permission has been granted to private FM Radio stations for airing News.

787 private satellite TV channels have been permitted by the Ministry under Uplinking/ Downlinking Guidelines. These permissions are not given State/UT-wise and are on all- India basis since the foot-print of the satellite is available though out India. Ministry has permitted 389 News & Current Affairs private Satellite TV channels.

c) & (d) With regard to FM Radio, as per clause 15.2 of Grant of Permission Agreement (GOPA), a quarterly report is furnished by the Permission Holders. If any violation of terms and conditions of GOPA is found, penal action is initiated against the private broadcasters.

With regard to private Satellite TV channels, review of their compliances to Uplinking/ Downlinking Guidelines is a continuous process. Whenever violations are noticed, action is taken as per extant rules.